

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

1771

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## HOUSE OF THE PEOPLE

Friday, 28th August, 1953

The House met at a Quarter Past  
Eight of the Clock

[MR. DEPUTY-SPEAKER in the Chair].

## QUESTIONS AND ANSWERS

(See Part I)

9-47 A.M.

MESSAGES FROM THE COUNCIL  
OF STATES

**Secretary:** Sir, I have to report the following two messages received from the Secretary of the Council of States:

(1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 26th August, 1953, agreed without any amendment to the Central Silk Board (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 5th August, 1953."

(2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting

held on the 27th August, 1953, agreed without any amendment to the Collection of Statistics Bill, 1952, which was passed by the House of the People at its sitting held on the 6th August, 1953".

## PAPERS LAID ON THE TABLE

## AGREEMENTS re OIL REFINERIES IN INDIA

**The Minister of Production (Shri K. C. Reddy):** I beg to lay on the Table copies of the agreements arrived at between the Government of India and certain oil companies for the establishment of oil refineries in India.—[See Appendix IV, annexure No. 7.]

## ESTATE DUTY BILL.—contd.

**Mr. Deputy-Speaker:** The House will now proceed with the further consideration of the Estate Duty Bill. Clause 2 and amendments were under consideration.

I understood the hon. Finance Minister wanted to explain a particular amendment that was moved yesterday.

**The Minister of Finance (Shri C. D. Deshmukh):** I have explained it already and Shri Bhagat has given notice of the amendment. It has been circulated as desired by you. If you can allow him to move it, then, perhaps the debate can proceed and very much discussion may not be necessary.